

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI**

**Company Appeal (AT) No. 213 of 2017**

**IN THE MATTER OF:**

**Archer Power System Pvt. Ltd. ....Appellant**

**Vs.**

**Cascade Energy Pvt. Ltd. & 4 Ors. ....Respondents**

**With**

**Company Appeal (AT) No. 296 of 2017**

**IN THE MATTER OF:**

**Archer Power System Pvt. Ltd. ....Appellant**

**Vs.**

**Cascade Energy Pte. & Ors. ....Respondents**

**Present:**

**For Appellant: Mr. Rana Mukherjee, Sr. Advocate with Mr. Goutham Shivshankar, Mr. Sreoshi Chatterjee and Mr. Shantanu Singh, Advocates**

**For Respondents: Mr. Nithin Saravanan, Ms. Arunima Singh and Ms. Priyadarshini, Advocates**

**ORDER**

**19.08.2019:** Pleading is complete. The appeal is admitted for hearing.

Heard Mr. Rana Mukherjee, learned senior counsel appearing on behalf of the Appellant in part. Hearing remained inconclusive.

Place the case for further hearing under the heading 'for orders' on **12<sup>th</sup> September, 2019** at **2.00 P.M.** on the top of the list.

Learned counsel for the Appellant will also produce copies of petitions 241 & 242 and will also keep the copy of C.P No. 13 of 2017 filed by the Appellant under Sections 241 & 242 available for perusal of this Appellate Tribunal.

[Justice S.J. Mukhopadhaya]  
Chairperson

[Justice Bansi Lal Bhat]  
Member (Judicial)

*sa/gc*